COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 294 OF 2016 & IA NO. 929 OF 2017

Dated: 11th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> Sakthi Sugars Ltd. & Anr. Vs.				Appellant(s)
Tamilnadu Electricity Board / TANGEDCO & Anr.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Rhea Luthra		
Counsel for the Respondent(s)	:	Mr. Vallinayagam for R-1		
		Mr. Sethu Ramalingam for R	-2	

<u>ORDER</u>

I.A No. 929 of 2017

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the parties. On a perusal of the application and having heard learned counsel for the parties, we feel that sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of. It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 26.02.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd